

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 353 of 2020**

**IN THE MATTER OF:**

**Akhilesh Kulshrestha**

**....Appellant**

**Vs.**

**Saab India Technologies Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Virender Ganda, Sr. Advocate with Mr. Vishal Ganda and Ms. Chandreyee Maitra, Advocates**

**For Respondent: Ms. Vatsala Kumari, Advocate**

**O R D E R**

**28.02.2020:** Issue Notice. Ms. Vatsala Kumari, Advocate accepts notice on behalf of Respondent. No further notice is to be issued.

Learned Counsel for the Respondent seeks and is allowed two weeks' time to file Reply Affidavit. Rejoinder, if any, may be filed within one week thereof.

List this appeal 'For Admission (After Notice)' on **07<sup>th</sup> April, 2020**.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

*sa/nn*